

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 257 OF 2015

Dated : 14th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Jaiprakash Power Ventures Ltd. ...Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Saraswata Mohapatra

Counsel for the Respondent(s) : Ms. Mandakini Ghosh for R.1

ORDER

Admit. Issue notice. Ms. Mandakini Ghosh takes notice on behalf of Respondent No.1 and seeks three weeks time to file reply. Notice be issued to the other Respondents returnable on 01.03.2016. Dasti in addition is permitted.

List the matter on **01.03.2016**. In the meantime, reply may be filed on or before 08.02.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 23.02.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk